## **GOVERNMENT OF INDIA**

## MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

**UNSTARRED QUESTION NO. 609** 

TO BE ANSWERED ON DECEMBER 19, 2017

**IRREGULARITIES IN PMAY** 

No. 609 SHRI MANSHANKAR NINAMA:
DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether private builders are indulging in forgery on a large scale under the Pradhan Mantri Awas Yojana(PMAY);
- (b) if so, whether the Government is considering to conduct inquiry in this regard;
- (c) whether private builders are publicising incorrect figures through advertisements regarding the number of house sold/purchased under the "Pradhan Mantri Awas Yojana"; and
- (d) if so, the details thereof and the steps being taken by the Government to check these practices?

## ANSWER

## THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS [SHRI HARDEEP SINGH PURI]

- (a) to (c): The information is being collected from the State/UT Governments.
- (d): In order to deal with alleged complaints/representations regarding bogus builders/developers who have registered and enlisted a large number of customers for allotment of economically weaker sections/lower income group houses in the name of Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] Mission, the following actions have been taken by the Ministry of Housing and Urban Affairs:

- (i) Principal Secretaries/ Secretaries in charge of Housing/ Urban Development have been requested to exercise vigil on such advertisements or instances where the nomenclature of PMAY (U) Mission is being used with mala fide intentions and to proceed against the wrongdoers as per law. The States/ UTs have further been advised to issue appropriate instructions to the concerned officials at the district/ULB level for similar action at their end.
- (ii) A public notice cautioning general public against possible fraud in the name of PMAY(U) (coloured advertisement) has been published on 14th May, 2017 in 51 major regional dailies (pan India) through DAVP.
- (iii) State/UT Governments have been requested to issue disclaimer/public notice cautioning the general public about unscrupulous individuals/ entities from cheating the general public.
- (iv) A disclaimer has been posted on the website of the Ministry of Housing and Urban Affairs intimating general public that this Ministry has not authorized any private entity or person to collect money as a consideration for availing of any benefit under the PMAY (U) Mission.
- (v) In order to ensure transparency and facilitate the citizens in registration for demand assessment, the Ministry has enabled the facility of online application using the platform of Common Service Centre (CSC) and PMAY(U) MIS Portal.

\*\*\*\*\*\*